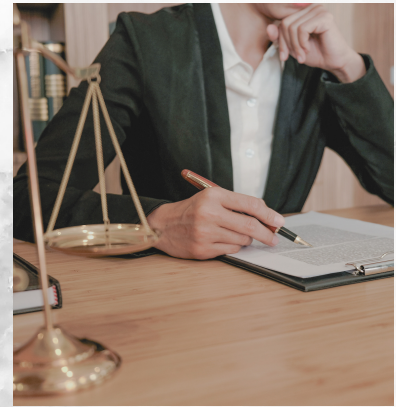


UPES LAW FEST  
**VIDHIUTSAV**

ALTERNATE DISPUTE RESOLUTION ASSOCIATION

# IX<sup>th</sup> UPES NATIONAL CLIENT COUNSELING COMPETITION'24



STEP INTO THE  
WORLD OF  
RESOLUTION,  
WHERE DISPUTES  
FIND HARMONY,  
AND CONFLICTS  
MEET THEIR END.

# BROCHURE

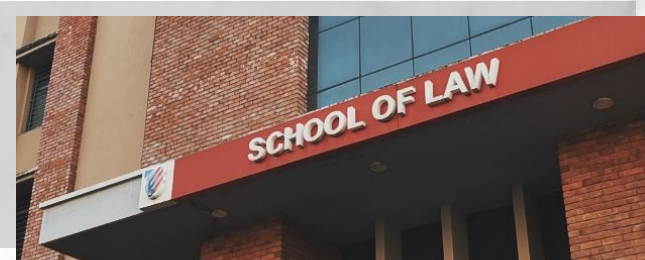
16TH - 17TH MARCH (ONLINE)

6TH - 7TH APRIL (OFFLINE)

# ABOUT SCHOOL OF LAW, UPES



UPES, Dehradun, founded in 2003, is one of the top-ranking universities in India and offers multiple courses and specializations. With a wide variety of constituent colleges, including business, law, engineering, and design, the university has expanded over the years. The university has been accredited with a grade of 'A' by the National Assessment and Accreditation Council, Government of India, in 2021 and strives to achieve more heights in the coming years.



The School of Law, a wing of UPES, envisions an assemblage of specialist legal professionals able to contribute to an increasingly diverse field wherein courses involve energy law, corporate law, cyber law, banking, finance, disruptive technology, and intellectual property rights' specialisation.

It has been ranked 21st among law schools in India by the National Institutional Ranking Framework in 2021 and was also ranked among the Top 10 Private Law colleges in India by India Today and was recently ranked Third best Law School in North Zone by BW Legal World.



# ABOUT THE ADR ASSOCIATION

The Alternate Dispute Resolution Association of the School of Law, UPES is constituted with the purpose to facilitate and promote ADR mechanisms and develop and enhance the required skills among the students. The ADRA is steadfast in its commitment to multifaceted objectives. Primarily, we endeavour to champion the use of ADR methods such as mediation, arbitration, and negotiation by providing a platform for Alternate Dispute Resolution events all over India.



To accomplish this, we conduct workshops, training sessions, and competitions at both intra-university and national levels, fostering a dynamic learning environment. Moreover, we actively organize practice mediation, negotiation, client counselling and arbitration sessions, providing students with tangible experiences to hone their ADR skills. Together, these initiatives form the cornerstone of our mission to cultivate adept professionals and contribute meaningfully to the realm of Alternate Dispute Resolution.





# ABOUT THE COMPETITION



The Alternate Dispute Resolution Association (ADR Association) at the School of Law, UPES, is dedicated to advancing alternative dispute resolution mechanisms and recognizes the pivotal role of client counselling in a lawyer's journey.

The School of Law at UPES takes immense pride to announce the upcoming IX<sup>th</sup> Edition of this prestigious event, where 24 teams will compete for the winning title by qualifying for the Finals, adhering to the guidelines.



The competition promises to serve as a premier stage to recognize and portray the practical skills of advocacy of participants from various law schools across the country. With collaborations with prominent law firms and chambers and the best of those in the legal profession in India, UPES Dehradun, through this Competition, promises to provide a glorious experience. Our goal is to positively influence the quality of ADR procedures and promote the global expansion of ADR culture.

All pertinent criteria for participation are comprehensively outlined below ensuring a fair and rigorous evaluation process. We look forward to the participation of enthusiastic teams and the success of yet another edition of the National Client Counselling Competition.



# GENERAL INFORMATION

All the below-mentioned rules and regulations will be considered as the general information for the IXth UPES National Client Counseling Competition, 2024 (referred to as 'this competition'):

## 01 General Format

A. This competition will comprise a total of four rounds:

- 2 Preliminary Rounds
- Quarter-Final Round
- Semi-Final Round
- Final Round

B. Each participating team shall comprise two members:

- Counsel 1
- Counsel 2

C. There will be separate problems for different rounds.

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## 02 Eligibility & Participation

A. The registration is restricted to 24 teams for the IXth UPES National Client Counseling Competition 2024.

B. Each participant must be a current undergraduate student (5-year or 3-year course) at their respective institution. In exceptional circumstances, the organizing committee may grant eligibility to institutions with degree programmes in international relations, provided that adequate instructions in international law will be available to all members of the team.



# GENERAL INFORMATION

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## 03 Registration

Any Interested team across the world can register for this Competition.

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## 04 Team Identification and Anonymity Rule

A. After registration, each participating team will be provided with a team code, which will be served to all the teams. All communications must be made in reference to this Team Code known as Counsel Team Code (CTC).

B. None of the teams are supposed to reveal their institution's name or any other details to other teams or the judges. All communication must be made with regard to the Team Code known as Counsel Team Code (CTC).

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## 05 Dress Code

Each member of the participation team shall be dressed in formals (Indian or Western) for the duration of the competition.

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## 06 Language

The official language of the competition will be English. All written or oral submissions before the judges shall be in English.



# ROUNDS

Each round includes One Counsel Pair (team of two) and One Client. The team of two shall face one client in every round.

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The Preliminary Rounds shall be in session for a maximum of 40 minutes. The top 8 Counsel Pairs will qualify for the Quarter-Finals.

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The Quarter-Finals shall be in session for a maximum of 40 minutes. The top 4 Counsel pairs will qualify for the Semi-Finals.

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The Semi-Finals shall be in session for a maximum of 50 minutes. The top 2 Counsel Pairs will qualify for the finals.

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The Final Rounds shall be in session for a maximum of 60 minutes.

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In each round, other than the Final Round, teams shall have not more than 10 minutes for the Post-Consultation Session. In the Final Rounds, 15 minutes shall be provided for the same. during which judges will pose questions to the counsel about their mindset in advising clients or any other question, the judges deem appropriate for the respective round.



# TIMELINE

Event	Date
Final Registration	1st February 2024
Release of Subject-Matter of Problems	15th February 2024
Last Date for Final Registration	20th February 2024
Preliminary Rounds	16th March 2024
Quarter Final Round	17th March 2024
Semi-Final Round	6th April 2024
Final Round and Valedictory Ceremony	7th April 2024

The dates, schedule, and details pertaining to the competition are tentative in nature and subject to change. In the event of any change, the details shall be communicated by the organizing committee.



# AWARDS & APPRECIATION



## 01 Winner Team

Prize Money worth Rs. 25,000/-

Trophy

Appreciation Certificate

## Runner Up Team

Prize Money worth Rs. 20,000/-

Trophy

Appreciation Certificate

## 02



## 03 Best Counsel Team Award (Based on Preliminary Rounds)

Prize Money worth Rs. 10,000/-

Appreciation Certificate



# ORGANISING COMMITTEE

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🌐 [UPES School of Law](https://www.linkedin.com/company/upes-school-of-law)

🌐 [Alternate Dispute Resolution Association, UPES](https://www.linkedin.com/company/alternate-dispute-resolution-association-upes)

**Disclaimer:** The dates, schedules, and details pertaining to the tournament are tentative in nature and subject to change. If there is any change, the details shall be communicated by the organizing committee. Kindly follow the social media handles of ADR Association and School of Law, UPES, Dehradun for timely updates.